

15

O.A. No. 14 of 2009

Janardhan Pradhan.....Applicant

Vs

Union of India & Ors.....Respondents

Order dated: 06.05.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)  
&

Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. J.M.Patnaik, Ld. Counsel for the applicant and Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel appearing for the Respondents.

2. Applicant, in this O.A., has prayed as under:

“....to quash the order passed on dt. 31.12.2008/02.01.2009 by the Respondent No.3 vide Annexure-A/6.

AND

....to direct the Respondent No.3 not to disturb the seniority of the applicant as per the gradation list of IIT as on dt. 01.01.2007 vide Annexure-A/4.

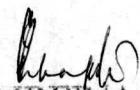
AND

.....to pass any order....”

3. By filing counter, Respondents have brought on record Annexure-R/2 dated 03.08.2009 indicating the date of notional promotion fixed now (i.e. the date of respective original DPCs which are later than the date of joining(s) in the grade of IIT) of the applicant along with others.

16  
4. Since the above position stated in Annexure-R/2 is not disputed by Mr. J.M.Patnaik, Ld. Counsel for the applicant, there remains nothing further to be adjudicated in this O.A. Accordingly, the O.A. stands disposed of.

  
MEMBER (Judl.)

  
MEMBER (Admn.)

RK